

|Item No.23 1

REGISTRAR COURT. 2 SECTION XIA
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MR. M V RAMESH

Petition(s) for Special Leave to Appeal (C) No(s).24601-24603/2015
MUKKOM MUSLIM ORPHANAGE Petitioner(s)

VERSUS

UNION OF INDIA & ORS, ETC ETC Respondent(s)
(with office report)

Date : 31/01/2017 These petitions were called on for hearing today.

For Petitioner(s) Mr. Rudra Datta,Adv.

Mr. Parijat Sinha,Adv.

Mr. Zulfiker Ali P. S,Adv.

For Respondent(s) Ms. Prerna Kumari,Adv.

Mr. Gurmeet Singh Makker,Adv.

Mr. B. V. Balaram Das,Adv.

Mr. Jishnu M.L.,Adv.

Ms. Priyanka Prakash,Adv.

Ms. Beena Prakash,Adv.

Mr. Manu Srinath,Adv.

Mr. G. Prakash,Adv.

Mr. Yash Sampat,Adv.

Mr. Amrendra Kumar Choubey,Adv.

Mr. Krishnanand Pandeya,Adv.

Mr. Ramesh Babu M. R.,Adv.

Ms. Sneha Mukherjee,Adv.

Mr. Satya Mitra,Adv.

Mr. Senthil Jagadeesan,Adv.

Mr. Shreekant N. Terdal,Adv.

Item No.23 2

Mr. V. K. Biju,Adv.

Ms. Lakshmi N. Kaimal,Adv.

UPON hearing the counsel the Court made the following

O R D E R

Service is complete. Respondent No.18 has already filed the counter affidavit.

Mr. Yash Sampat, Ld. Advocate has appeared on behalf of the respondent No.10. He seeks and is given two weeks time to file the vakalatnama and four weeks time to file the counter affidavit.

Learned counsel for the respondent No. 3 has stated that the petitioner has not provided the copies of the pleadings to him. The learned counsel for petitioner is directed to provide the copies of the pleadings to the learned counsel within a weeks time and file proof.

The respondent shall file the Counter Affidavit within a period of four weeks, as last chance thereafter. After expiry of four weeks, list the matter before the Hon'ble Court.

Other appearing respondents have failed to file the counter affidavit within the period stipulated under the rules.

(M V RAMESH)

Registrar

MG